

THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Civil Misc Review Application No.540/1993
(in O.A.No. 1456/92)

Triveni Pressed Ojha ... Applicant
versus

Union of India and others ... Respondents
-1-

HON'BLE MR MAHARAJDIN, MEMBER-J

Triveni Pressed has filed this review petition
against the order dated 04-02-93 passed in O.A.No.1456/92
by this Tribunal. The petition has been considered under
Rule 17(iii) of Central Administrative Tribunal (Procedure)
Rules, 1987.

In O.A.No.1456/92 the petitioner sought relief
challenging the order rejecting his representation for correction
of date of birth, as wrongly entered in the service record. In
the review petition the petitioner has re-iterated that his
date of birth was wrongly entered in the service record as
26-02-1933 instead of 15-07-1938. The only ground taken in
this review petition is that this Tribunal was misled by baseless
arguments of the respondents' counsel and the findings recorded
by this Tribunal are erroneous.

OMD

The grounds taken in the review petition amount to please that the order passed by this Tribunal is erroneous on merits. It has been held by the Hon'ble Supreme Court in A.T.Sharma versus A.B.Sharma (AIR 1979 SC 1047) that power of review may not be exercised on the ground that the decision was erroneous on merits. The petition for review can thus be entertained only on any of the grounds mentioned in Order 47, Rule 1 C.P.C. viz., on discovery of new and important matter or evidence which, after the exercise of due diligence, was not within petitioner's knowledge or could not be produced by him at the time when the order was made or on account of some mistake or error apparent on the face of the record, or for any other sufficient reason. As held by the Hon'ble Supreme Court in *Moren Mar Basselios Catholices versus Most Rev. Mar Poulose Athanasius* (AIR 1954 SC 526), the words "any other sufficient reasons" in this rule must mean a reason sufficient on grounds, at least analogous to those specified in the rules.

In view of the above discussions the review petition is hereby dismissed.


REMBER-J

dated: Allahabad, June 22nd, 1993.

(VKS PS)